CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 61/2414/2020



This the 22nd day of September, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Avtar Krishan Pandita & Ors

(Advocate:- Mr. Sandeep Singh-Not Present) Versus	Applicant
1. State of J&K and ors	
(Advocate: Mr. Amit Gupta, learned A.A.G.)	Respondents
ORDER [ORAL] (Delivered by Hon'ble Mr. Anand Mathur, Member-A)	

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed dates i.e. 22.01.2021 and 07.07.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun